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## (1870) 01 CAL CK 0015

**Calcutta High Court** 

Case No: None

Willis APPELLANT

Vs

Willis RESPONDENT

Date of Decision: Jan. 4, 1870

## **Judgement**

## Phear, J.

I am inclined to think that the parties, against whom the decree was made, cannot come in to show cause against it. It was only intended that any party other than the parties to the suit should do so. I think you are entitled to have the decree made absolute, without looking too closely as to whether the respondent had sufficient notice.